

7

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A.No. 3/1993
 in
 O.A. NO. 238/88

~~XXXXXX~~

DATE OF DECISION 15-6-1994

S. Natesan Iyer, **Petitioner**

Advocate for the Petitioner (s)

Versus

Divisional Railway Manager, **Respondent**
 Baroda.

Mr. N.S. Shevde, **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. K. Ramamoorthy, Admn. Member.

The Hon'ble Mr. Dr. R.K. Saxena, Judicial Member.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

X/1

- 2 -

S. Natesan Iyer.

.... Applicant.

v/s.

Shri Govind Wallabh or his
successor,
Divisional Railway Manager,
Western Railway,
Baroda.

.... Respondents.

ORDER

C.A. 3 OF 1993

in

O.A. 238/1988

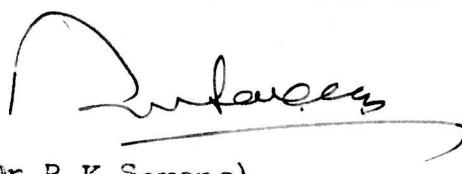
Date: 15-6-1994.

Per: Hon'ble Mr. K. Ramamoorthy, Admn. Member.

The applicant-in-person is not present.

Mr. N.S.Shevde is present for the respondents.

The case is dismissed for default.


(Dr.R.K.Saxena)
Member (J)


(K.Ramamoorthy)
Member (A)

vtc.